

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 724-725/2021

RAJ KUMAR & ANR.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(ONLY APPLICATION FOR BAIL WITH O.T (I.A. NO. 47450 AND 47453 OF 2022) IN CRL.A.NO.337/2022 ARE LISTED AGAINST THIS ITEM.)

WITH

Cr1.A. No. 337/2022 (II)

(IN CRIMINAL APPEAL NO. 337 OF 2022, APPLICATION FOR BAIL WITH O.T (I.A. NO. 47450 & 47453 OF 2022) ARE LISTED BEFORE THIS HON'BLE COURT.

IA No. 47453/2022 - EXEMPTION FROM FILING O.T.

IA No. 47450/2022 - INTERIM BAIL)

Date : 13-07-2022 These appeals were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE ANIRUDDHA BOSEFor Appellant(s) Mr. Suryodaya Prakash Tiwari, Adv.
Mr. Shachi Pandey, Adv.
Mr. Sanjay Kumar Dubey, AORMr. Shiv Sagar Tiwari, AOR
Ms. Aakanksha Tiwari, Adv.
Mr. Ashutosh Bansal, Adv.
Mr. Ravi R., Adv.
Ms. Preeti, Adv.
Mr. Kishor M., Adv.
Mr. Aditya M., Adv.For Respondent(s) Mr. V.K. Shukla, Adv.
Mr. Adarsh Upadhyay, AOR
Mr. Sugam Mishra, Adv.UPON hearing the counsel the Court made the following
O R D E RIA No. 47450 of 2022 in Cr1.A. No. 337/2022Having examined the record and having regard to the
circumstances of the case, we are not inclined to extend indulgence

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of bail in this matter at this stage. However, it appears appropriate to take up the present one and the connected appeal for hearing at an early date.

Matters be listed for hearing in the month of September, 2022.

Learned counsel for the parties may file brief notes of their submissions before the matters are taken up for hearing.

IA No. 47450 of 2022 stands disposed.

(NEETA SAPRA)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)